

**Government of Punjab
Department of Home Affairs & Justice**

To

1. All the Divisional Commissioners and the Deputy Commissioners in the State
2. All the Zonal IGPs, Commissioners of Police, DIGs and SSPs in the State

No.SS/ACSH/2020/506

Dated: Chandigarh, the 30th day of June, 2020.

Sub: Guidelines for Phased Reopening (Unlock 2) to be implemented from 01.07.2020 to 30.07.2020

1. This is in continuation to this office letters No. SS/ACSH/2020/456 dated 31.05.2020, No. SS/ACSH/2020/470 dated 06.06.2020, No. SS/ACSH/2020/478 dated 12.06.2020 and No. SS/ACSH/2020/497 dated 23.06.2020 vide which guidelines for lockdown 5.0/Unlock1.0 to be implemented from 01.06.2020 to 30.06.2020 were circulated for compliance.

The Ministry of Home Affairs (MHA), Government of India has, vide order No. 40-3/2020-DM-I(A) dated 29.06.2020, decided to extend the Lockdown in Containment Zones upto 31.07.2020 and reopen more activities in a calibrated manner in areas outside the Containment Zones. A copy of this order is attached herewith.

As per para 9 of the MHA order, the guidelines are to be strictly enforced and shall not be diluted by the district authorities.

Your attention is also drawn to para 5 of the MHA order vide which district authorities have been allowed to impose such restrictions as deemed necessary in areas outside the Containment Zones. However, there shall be no restriction on inter-state and intra-state movement of persons and goods including those for cross land-border trade under treaties with neighbouring countries. No separate permission/approval/e-permit will be required for such movements.

Based on the MHA order, the State Government issues the guidelines as under for the period 01.07.2020 to 31.07.2020:-

2. Activities prohibited in areas outside Containment Zones

The following activities shall not be permitted:-

- (i) Schools, colleges, educational and coaching institutions will remain closed till 31st July 2020. On-line/distance learning shall continue to be permitted and shall be encouraged.

Training institutions of the Central and State governments will be allowed to function from 15th July 2020 for which Standard Operating Procedure (SOP) will be issued by the Department of Personnel & Training (DoPT), Government of India.

Dhyan Chandra

- (ii) International air travel of passengers, except as permitted by MHA.
- (iii) Metro Rail.
- (iv) Cinema halls, gymnasiums, swimming pools, entertainment parks, theatres, bars, auditoriums, assembly halls and similar places.
- (v) Social/political/sports/entertainment/academic/cultural/religious functions and other large congregations.

All other activities shall be permitted in areas outside Containment Zones

3. Lockdown limited to Containment Zones

- (i) As per para 4 of MHA Order, lockdown shall continue to remain in force in Containment Zones till 31st July 2020.
- (ii) Containment Zones are to be demarcated by the District authorities as per the guidelines of the Ministry of Health & Family Welfare (MoHFW), Government of India (GoI). Only essential activities shall be permitted in the Containment Zones.
- (iii) The District authorities may accordingly take requisite action in Containment and Buffer Zones as per guidelines of MoHFW, GoI and the Department of Health & Family Welfare, Government of Punjab.

4. Guidelines for areas outside containment zones

In supersession of all the previous guidelines, the guidelines as under, would be applicable in the State during the period 01.07.2020 to 31.07.2020 outside the containment zones.

*The list of activities permitted in Punjab in areas outside containment zones is enclosed herewith for ready reference as **Ann. -'1'**.*

(1) **Night curfew (10 pm to 5 am):**

Movement of individuals for all the non-essential activities shall remain prohibited between 10.00 pm to 5.00 am throughout the State.

However, essential activities including operation of multiple shifts, movement of persons and goods on National and State Highways and unloading of cargo and travel of persons to their destinations after disembarking from buses, trains and aeroplanes will be permitted.

The district authorities are accordingly directed to issue prohibitory orders u/s 144 of Cr.PC and ensure strict compliance.

(2) **National Directives:**

The National Directives for Covid-19 Management as specified in Annexure-I to MHA Order dated 29.06.2020 shall be followed throughout the State.

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(3) **Movement of persons with SOPs:**

Movement by passenger trains and *Shramik* special trains, domestic air travel, movement of Indian Nationals stranded outside the country and of specified persons to travel abroad, evacuation of foreign nationals and sign-on and sign-off of Indian seafarers will continue to be regulated as per SOPs issued.

(4) **Protection of vulnerable persons:**

The persons above 65 years of age, persons with co-morbidity, pregnant women and children below the age of 10 years are advised to stay at home except for essential requirements and for health purposes.

(5) **Restricted activities:**

- (i) *Marriage related gatherings* – Number of guests not to exceed 50.
- (ii) *Funeral/last rites* – Number of persons not to exceed 20
- (iii) *Spitting in public places*: is completely prohibited and punishable with fine.
- (iv) *Consumption of liquor, pan, gutka, tobacco etc.* in public places is prohibited. However, there will be no restriction on their sale

(6) **Religious places/places of worship for public:**

- (i) Places of worship/religious places shall remain open only between 5 am to 8 pm.
- (ii) The maximum number of persons at the time of worship shall not exceed 20 with due distancing and therefore, the worship time should be staggered accordingly.
- (iii) The managements of these places shall make adequate arrangements to ensure hand hygiene, social distancing and wearing of masks.
- (iv) Langar and Prasad are allowed. SOP for religious places be followed.

(7) **Restaurants:**

Restaurants are allowed to open **till 9 pm** with 50% occupancy or 50 guests, whichever is less. Liquor can be served provided the restaurant has a valid permission from the Excise Department. However, bars shall remain closed. The management will comply with the SoP attached herewith.

(8) **Hotels and other Hospitality Units:**

- (i) Restaurants in Hotels are allowed to serve food including buffet meals upto 50% of their seating capacity or 50 guests, whichever is less. These restaurants would also be open to persons other than hotel guests but the timings, for both the hotel guests as well as persons from outside would be **till 9 pm**. The bars shall remain closed. However, liquor can be

served in the Rooms and Restaurants, as permitted under the Excise policy of the State. SoP attached herewith will be followed.

- (ii) Night curfew shall strictly be enforced and movement of individuals shall only be permissible from 5 am to 10 pm.
- (iii) The guests will be allowed to enter and leave the hotel premises between 10 pm to 5 am based on their schedule of travel by flight/train. The air/train ticket and hotel booking would serve as a curfew pass for one-time movement of these guests to and from the Hotel during the curfew hours (10 pm to 5 am). SOP attached herewith will be followed.

(9) **Marriages, other Social Functions and 'Open-Air' Parties:**

- (i) Marriages, other Social Functions and 'Open-Air' Parties in Banquet Halls, Marriage Palaces, Hotels and open venues can be organised upto 50 persons. The number of guests exclusive of catering staff would not exceed 50 persons.
- (ii) The size of Banquet Hall and venue for 50 persons shall at least be 5,000 sq. feet based on requirement of 10' x10' area for a person for the purpose of maintenance of adequate social distancing.
- (iii) The Bars shall, continue to remain closed. However liquor can be served in the function as per the Excise Policy of the State.

SOP for hotels and other hospitality units will be followed.

(10) **Opening of Shops and shopping Malls:**

All the Shopping Malls and shops including shops in main bazars in both urban and rural areas allowed to open between 7.00 am to 8.00 pm. Liquor vends shall however remain open from 8 am to 9 pm.

However, for shops situated in main bazars, market complexes and rehri markets and other crowded places, district authorities can exercise their discretion and in order to avoid crowding shall stagger the opening of shops.

Barber shops, hair-cut saloons, beauty parlours and Spas: will be **allowed from 7 am to 8 pm** subject to compliance of the SOP as issued by the Health Department, Punjab.

Week- end restrictions:

- (i) **Shops:** shops dealing with essential commodities will be allowed to remain open till 8 pm on all days.
- (ii) **Restaurants and Liquor Vends:** will continue to remain open till 9 pm on all days.

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- (iii) On Sundays, shops (other than those dealing in essential commodities) and shopping malls shall remain closed.
- (11) **Sports complexes, stadia and public parks:** will be allowed to open between 7 am to 8 pm without spectators as per the SOP of the Health Department.
- (12) **Industries & industrial establishments, Construction Activities etc. allowed.**
- (13) **Movement of Buses and Vehicles:** Inter-state and intra-state movement of buses would be allowed without any restriction. Transport vehicles can utilise the entire seating capacity.
- (14) **Permits and passes:**
- (i) No separate permission would be required by the industries and other establishments for their operations. All employees would be allowed without any requirement of pass during the permitted hours as mentioned in the above paragraphs for various establishments.
 - (ii) There shall be no restriction on inter-state and intra-state movement of persons and goods and no separate permission/approval/permit will be required for such movement.
 - (iii) Use of Cova-app and self-generated pass would be mandatory for inter-state passengers
- (15) **Social distancing and wearing of masks:**
- Social distancing i.e. minimum 6 feet distance (do gaz ki duri) for all the activities shall always be maintained. Accordingly, if any permitted activity leads to crowding and congestion, then necessary steps in terms of staggering, rotation, timings of offices and establishments etc. be taken and it be ensured that principles of social distancing are not compromised.
- Wearing of masks by all persons in public places including work places etc. will be mandatory and must be strictly observed and enforced.
- (16) **Use of Arogaya Setu :**
- Employees are advised to ensure that Arogaya Setu is installed by all the employees having compatible mobile phones. Similarly, individuals are also to be advised by the district authorities to install *Arogaya Setu* application on their compatible mobile phones and also regularly update their health status on the *app*.

D.A.S. 13/06/2020

(17) **Penal provisions:**

Any violation of these guidelines and lockdown measures shall be punishable under sections 51 to 60 of the Disaster management Act, 2005 besides legal action under section 188 of Indian Penal Code (IPC).

5. Please acknowledge and ensure strict compliance.

Dalish Chaudhary

Additional Chief Secretary (Home)

30.06.2020

CC:

1. CPS/CM
2. CS
3. PSCM
4. All administrative Secretaries
5. DGP Punjab
6. ADGP-Law & Order

Attachments

1. List of activities permitted outside containment zones.(Ann.-1)
2. MHA Guidelines dated: 29/06/2020.